

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**27.07.2010**

**OA No. 339/2010**

None present for applicant.

The Paper Book was received by the Registry by post, which were duly signed by the Advocate, Mr. Jamil Ahmed. The Registry had noticed certain objections in this case. Intimation was given to the applicant by the Registry vide letter dated 16/17.06.2010 to remove the objections. The said objections have not been removed so far. As can be seen from the material placed on record, the applicant has challenged the order dated 19.06.2009 whereby he has been informed that the gratuity amount cannot be released to him as a Criminal Case No. 222/2008 u/s 498 A and 304 IPC is pending before the Trial court. He was further informed that he is entitled to provisional pension, which will be paid to him.

Thus in view of the this and even on merit, the applicant is not entitled to any relief in view of the provisions contained in Rule 10 (1)(c) of Railway Service (Pension) Rules, 1993. Let this case sent to the record room.

Let the copy of this order be sent to the applicant.

(M.L. CHAUHAN)  
MEMBER (J)

AHQ